

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 12/TT/2023**

- Subject** : Petition for approval of tariff for New T&D Element namely 1. 80 MVA 132/34.5 kV Transformer at ASP Sub-station, 2. 160 MVA, 220 kV/132KV/6.9 kV ATS-IV at DTPS with refurbishment of 132 kV & 220 kV bays. 3. 132 kV Jamuria Sub-station to Ramkanali Sub-station line (L#61 & 90), 4.132 kV D/C line from Dhanbad Sub-station to JSEB Govindpur line (21.729\*2 Ckm) in respect of Damodar Valley Corporation for the tariff period 2019 -24
- Date of Hearing** : 6.6.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Damodar Valley Corporation (DVC)
- Respondents** : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.
- Parties Present** : Shri Anand K. Ganesan, Advocate, DVC  
Ms. Archita Kshyap, Advocate, DVC

**Record of Proceedings**

The instant petition has been filed by Damodar Valley Corporation for determination of tariff of New T&D Element namely Asset-1: 80 MVA 132/34.5 kV Transformer at ASP Sub-station; Asset-2: 160 MVA, 220 kV/132KV/6.9 kV ATS-IV at DTPS with refurbishment of 132 kV & 220 kV bays; Asset-3: 132 kV Jamuria Sub-station to Ramkanali Sub-station line (L#61 & 90); Asset-4:132 kV D/C line from Dhanbad Sub-station to JSEB Govindpur line (21.729\*2 Ckm) for the 2019-24 tariff period.

2. Learned counsel for the Petitioner submitted that the information sought vide RoP dated 6.4.2023 was submitted vide affidavit dated 8.5.2023 and requested to approve the tariff as claimed in the petition.

3. In response to a query of the Commission, learned counsel for the Petitioner submitted that the Investment Approval was approved by the Petitioner's Board of



Directors and SCM/RPC approvals are not required in case of DVC, as it is treated similar to a SEB as provided under the Grid Code. However, DVC approaches SCM/RPC for large additions of 220 kV/400 kV Transmission Lines / Sub-stations that are regionally important for Grid stability.

4. The Commission observed that such scheme is not exactly similar to SEB's scheme as they are not meant for a particular state rather it's beneficiaries states are Jharkhand and West Bengal, and as such advised that the petitioner should evolve the process of approval of such scheme which involves concurrence of CEA or beneficiaries.

5. The order in the matter was reserved by the Commission.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Joint Chief (Law)

